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SECTION 3, SUB-SECTION (ii) ]**

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

New Delhi, the 5<sup>th</sup> June, 2007.  
15 Jyaistha, 1929 Saka.

**Notification No. 56 / 2007-Customs (N.T.)**

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Customs, Inland Container Depot, Tughlakabad, New Delhi, to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on,

(i) the Commissioner of Customs, (Imports), Mumbai; and

(ii) the Commissioner of Customs, (Imports), Nhava Sheva;

for the purpose of adjudicating the matters relating to Show Cause Notice pertaining to M/s Paradise International, 22 Gopal Market, 2<sup>nd</sup> Floor, Bhagirath Palace, Delhi-6 and Others issued, vide, DRI. F.No. 338/XIV/24/2006, dated the 9<sup>th</sup> October 2006, by the Additional Director, Directorate General of Revenue Intelligence, 'D' Block, I.P.Bhavan, I.P.Estate, New Delhi.

[F.NO.437/ 02 /2007-Cus.IV]

(Anupam Prakash)  
Under Secretary to the Government of India